

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4236

ANSWERED ON:04.05.2007

INCREASE IN STRENGTH OF JUDGES

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Chavda Shri Harisinh Pratapsinh;Renge Patil Shri Tukaram
Ganpatrao;Singh Shri Uday;Verma Shri Ravi Prakash

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to increase the strength of Judges in High Courts and the Supreme Court in order to clear the backlog of pending cases in these Courts; and

(b) if so. the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) & (b) As a result of a triennial review in the year 2006, 106 posts of Judges, subject to concurrence of the respective State Governments, have been approved in various High Courts as per details given below:

(i) Allahabad 65 Judges

(ii) Andhra Pradesh 27 Judges

(iii) Calcutta 08 Judges

(iv) Delhi 01 Judge

(v) Karnataka 01 Judge

(vi) Kerala 01 Judges

(vii) Punjab& Haryana 02 Judgesand

(viii) Madhya Pradesh 01 Judge

TOTAL 106 Judges

The strength of the Judges, Supreme Court is provided under article 124(1) and the Supreme Court (Number of Judges) Act, 1956, as amended from time to time. Any change in the number of Judges in the Supreme Court is made by bringing legislation before the Parliament.